(c) and (d) Yes, Sir. During the Ninth Plan NTPC has proposed expansion of the following two Super Thermal Power Stations:—

Project, Location & Capacity	Capacity addition proposed in 9th Plan
Vindhyachal STPP St. II (MP) (2×500 MW)	1000
Talchar STPP St. II (Orissa) (4×500 MW)	500

Militant Activities

171. SHRI SATYAJITSINH DULIPSINH GAEKWAD : Will the PRIME MINISTER be pleased to state:

(a) whether Pakistan troops continued firing on Jammu and Kashmir border even after flag meetings of both sides;

(b) if so, whether the militants have increased their activities in Jammu and Kashmir and a number of innocent people are being killed by the militants every day; and

(c) the steps being taken by the Government to check the firing and also militant activities in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) A number of major and minor incidents of unprovoked firing by Pakistani troops have been reported on the J&K international border and Line of Actual Control in 1997.

(b) Though reports of some militant groups supported from across the border continuing to indulge in terrorist activities are received by Government, it cannot, however, be said that militants have been able to increase their activities in the State. In statistical terms, the number of incidents and the number of killings of innocent civilians has come down and there is marked improvement in the overall situation.

(c) The steps taken by Government to check the militant activities in the State include sustained operations by the police and on the security forces, including intensive patrolling on the border/LOC, anti-terrorist operations, strengthening of the intelligence network and coordination of security arrangements among various agencies etc. Developmental needs of the State are being addressed. Efforts are being made by Government to ensure that peace and normalcy are restored at the earliest. Security forces are keeping strict vigil over the border to check the firing incidents. The steps taken to check firing in the border include increased/intensified patrolling, sanction of additional Bns to reduce the gaps between the BOPs, erection of OP towers, provision of equipments like Binoculars, Goggles, Twin telescopes etc. to the troops and gearing up of intelligence machinery.

Tainted Officials

172. SHRI BANWARI LAL PUROHIT : SHRI PRADIP BHATTACHARYA : SHRI MADAN PATIL :

Will the PRIME MINISTER be pleased to state:

(a) whether the Cabinet Secretary has issued instructions to all Ministries/Departments to identify officers whose integrity is doubtful;

(b) if so, the details of the instructions and guidelines issued to identify tainted officials;

(c) whether the Government have appointed any Vigilance Commission to conduct enquiry into such cases of corruption; and

(d) if so, the investigations made by this Commission since its inception?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRA-MONIYAN) : (a) Yes, Sir.

(b) As the guidelines are Confidential in nature, it is considered that making them public will not be helpful.

(c) No such vigilance Commission, as referred to in the Question to enquire such cases of corruption, has been appointed. However, the Central Vigilance Commission, set up by the Government in February, 1964, on the recommendation of the Committee on Prevention of Corruption (popularly called Santhanam Committee) under the Ministry of Home Affairs vide Resolution No. 27/4/64-AVD dated 11th February, 1964, has jurisdiction and powers to undertake or have an enquiry made into any transaction in which a public servant is suspected or alleged to have acted for an improper purpose or in a corrupt manner or into any complaint that a public servant had exercised or refrained from exercising his powers with an improper or corrupt motive or into any complaint of mis-conduct or lack of integrity or of any malpractice or misdemeanour on the part of a public servant.

(d) Does not arise, in view of (c) above.